

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 3590

TO BE ANSWERED ON WEDNESDAY, THE 02nd January, 2019

Language in High Courts

+3590. SHRI RAMESH BAIS:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the names of hon'ble high courts in various States of the country where language of judgement orders of proceedings is available in Hindi/local regional languages of the States;
- (b) the names of States from where the Government received proposals regarding making of proceedings, judgement and orders in Hindi or popular languages in particular State;
- (c) the problems being faced by the Government to make Hindi/regional languages as language of proceedings, judgements and order in hon. high courts; and
- (d) the plan of the Government to make Hindi or regional languages as language of proceedings, judgements and orders of hon. high courts?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE & CORPORATE
AFFAIRS
(SHRI P.P. CHAUDHARY)**

- (a): Use of Hindi has been authorized in the proceedings as well as in the Decree, Judgments in the High Courts of the States of Rajasthan, Madhya Pradesh, Uttar Pradesh and Bihar.

(b) to (d): The Cabinet Committee in its decision dated 21.05.1965 required that consent of the Hon'ble Chief Justice of India be obtained on any proposal relating to use of a language other than English in the High Court. Proposals were received for use of Bengali, Tamil, Hindi, Gujarati and Kannada in the High Courts of Calcutta, Madras, Chhattisgarh, Gujarat and Karnataka respectively.

These proposals were forwarded to the Hon'ble Chief Justice of India. Hon'ble Chief Justice of India on 18.01.2016 has conveyed that the Full Court, after extensive deliberations disapproved the proposals reiterating that the proposals could not be accepted.
